

MR. SPEAKER: I cannot help you because I cannot compel them.

श्री अटल बिहारी वाजपेयी : हम आप की रूनिंग पर नहीं बोलना चाहते हैं, आप से निवेदन करना चाहते हैं, दो-दो मिनट दे दीजिये ।

अध्यक्ष महोदय : इस तरह से बोलने का यह रोज का सिलसिला हो गया है ।

श्री अटल बिहारी वाजपेयी : हमें सरकार से लड़ना है, हम आप से नहीं लड़ना चाहते हैं, लेकिन यदि आप बीच में आजायेंगे तो फिर हम क्या करें ।

12.29 hrs.

PAPERS LAID ON THE TABLE

Gujarat Gram Panchayats Secretaries (Recruitment, Training and Conditions of Service) (2nd Amndt.) Rules, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): I beg to lay on the Table—

(1)(i) A copy of the Gujarat Gram Panchayats Secretaries (Rerecruitment, Training and Conditions of Service) (Second Amendment) Rules, 1974, published in Notification No. KP-74-180-TCM-3073-CH in Gujarat Government Gazette dated the 5th August, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat together with an explanatory note.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.

[Placed in Library. See No. LT-3608/74].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION, NEW DELHI FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDEY): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1973-74 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Central Warehousing Corporation Act, 1962. [Placed in Library. See No. LT--8609/74].

DELHI, MEERUT AND BULANDSHAHR MILK (EXPORT) CONTROL ORDER, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy of the Delhi, Meerut and Bulandshahr Milk (Export) Control Order, 1974 (Hindi and English versions) published in Notification No. S.O. 657(E) in Gazette of India dated the 15th November, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8610/74].

12.30 hrs.

QUESTION OF PRIVILEGE—Contd.

IMPORT LICENCE CASE—Contd.

SOME HON. MEMBERS—rose—

MR. SPEAKER: No points of order or comments on my ruling.

SHRI H. N. MUKERJEE: (Calcutta—North-East): I and only reiterating that none of us here is contesting your ruling. But we are making a certain submission,—at least I am making certain submission,—only in order to see that the House can be

[Shri H. N. Mukherjee]

run properly. During the last fortnight or so as many things have happened. You have mentioned yourself of the forwarding to you by the present Home Minister of Certain documents purporting to be either the entire or a part of the CBI document in this regard. So, those documents are the property of the House.

SHRI C. M. STEPHEN (Muvalu-puzha): This matter was discussed thereadbare.

MR. SPEAKER: I returned the same that day. I am not prepared for this probe.

SHRI H. N. MUKERJEE: In spite of the House having taken notice of the fact that you were supplied with certain documents,—certain documents about which the House was concerned,—why did you send them back? Is that how you function in disregard of the House, Speaker functioning without the permission of the House?

MR. SPEAKER: It is not my function to give pronouncement on it. Don't put such things into my mouth.

SHRI H. N. MUKERJEE: Repeatedly we have asked that that document should be examined through your instrumentality....

PROF MADHU DANDAVATE (Rajapur): Sir, why don't you give the clarification sought for by Shri Shyamnandan Mishra?

SHRI S. M. BANERJEE (Kanpur): I am not challenging your ruling. I would only point out this. On that day, Sir, I wanted to move the motion that a Committee should be appointed with you as Chairman to go into the documents.

MR. SPEAKER: I had explained it to the House. Motions which were given during the pendency of this admissibility discussion and till the ruling, are kept waiting and I had taken notice of them. I do not say

they are rejected or they are accepted. But I said that they are kept pending and I will examine them.

SHRI SHYAMNANDAN MISHRA: (Begusarai): Suppose we decide to take up the motion against Mr. Tul Mohan Ram tomorrow and we do not get the documents, how can we proceed with the discussion?

It has become a matter of immediate importance.

श्री जनेश्वर मिश्र (इलाहाबाद : अध्यक्ष महोदय, हम आप की व्यवस्था को चुनौती नहीं देना चाहते हैं केवल क्लेरिफिकेशन चाहते हैं।.। (व्यवधान)

MR. SPEAKER: I will call for that but not in-between. I will certainly bring it tomorrow. I have to see where they stand or of what nature they are. I have not refused to take notice of them. But I must see where they stand and in what order they stand.

PROF. MADHU DANDAVATE: Sir, without challenging your ruling, are we not entitled to seek clarification?

MR. SPEAKER: No clarification and comments. I cannot give any off-hand acceptance. I will examine them today.

श्री जनेश्वर मिश्र : अध्यक्ष जी, हम ने बारबार कहा हम आपकी व्यवस्था को चुनौती नहीं दे रहे हैं, टिप्पणी नहीं करेंगे, केवल आप का मार्गदर्शन चाहते हैं। माननीय ब्रह्मानन्द रेड्डी सदन को आज आश्वासन दे देते हैं और कल को वह मंत्री नहीं रह जाते हैं तो हम क्या करेंगे ? ऐसी स्थिति में तो प्रिवलेज का मोशन प्रधान मंत्री के खिलाफ आयेगा... (व्यवधान)

अध्यक्ष महोदय : मुझे बताया है कई पड़ी है, उनके आर्डर का पता नहीं, नेचर का पता नहीं है।

PROF. MADHU DANDAVATE: Sir, we are seeking clarification as to

what happened about your earlier ruling. Please give us a specific reply. You have given an earlier ruling that whenever a document is referred to, it has to be laid on the Table of the House.

SHRI SHYAMNANDAN MISHRA: That document which has been submitted to you is the property of the House. If you say I have returned that, you will be accused of siding with the Government. Please do not do that. We will have a look on that document. No power can prevent us from having a look at it. We will go through it.

श्री अटल बिहारी वाजपेयी (ग्वालियर) :
अध्यक्ष महोदय, श्री एन० एन० मिश्र के खिलाफ हमारी प्रिविलेज मौजान अभी पैडिंग है। आप हमें उसको उठाने की इजाजत दीजिये।

MR. SPEAKER: Only tomorrow. Today I will see their nature and contents.

(Interruptions)

12.41 hrs.

PAPERS LAID ON THE TABLE—
Contd.

FOREIGN TRAVEL TAX (AMENDMENT) RULES, 1974 AND NOTIFICATION UNDER CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

- (1) A copy of the Foreign Travel Tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1236 in Gazette of India dated the 23rd November, 1974, under section 51 of the Finance (No. 2) Act, 1971. [Placed in Library. See No. LT—8611|74].
- (2) A copy of Notification No. G.S.R. 667(E) (Hindi and English versions) published

in Gazette of India dated the 27th November, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT—8612|74.]

ANNUAL REPORTS OF NATIONAL BOOK TRUST, INDIA FOR 1973-74, INDIAN INSTITUTE OF TECHNOLOGY, MADRAS FOR 1972-73 AND INDIAN INSTITUTE OF MANAGEMENT, CALCUTTA FOR 1972-73 AND UGC (TERMS AND CONDITIONS OF SERVICE OF EMPLOYEES) AMENDMENT RULES, 1974 AND UGC (FITNESS OF CERTAIN UNIVERSITIES FOR GRANT) RULES, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1973-74. [Placed in Library. See No. LT—8613|74.]
- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 25 of the University Grants Commission Act, 1956:—
 - (i) The University Grants Commission (Terms and Conditions of Service of Employees) Amendment Rules, 1974, published in Notification No. G.S.R. 1029 in Gazette of India dated the 21st September, 1974.
 - (ii) The University Grants Commission (Fitness of Certain Universities for Grant) Rules, 1974, published in Notification No.